

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 4135 of 2020

Sukhram Sangwar Petitioner
Versus
The State of Jharkhand Opposite Party

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner : Mr. Praveen Kumar, Advocate
For the State : Mr. V.S. Sahay, APP

02/ 20.07.2020 Heard through V.C.

2. At the request of the learned counsel for the petitioner, defects as pointed out by the registry, is hereby ignored.

3. The instant application has been preferred by the petitioner for grant of regular bail in connection with Tebo P.S. Case No. 03 of 2019, registered under Sections 304, 409 & 120B of the Indian Penal Code, pending in the court of learned Sub-Divisional Judicial Magistrate, Porahat at Chaibasa.

4. Learned counsel for the petitioner submits that though the anticipatory bail was allowed by this Court vide order dated 26.09.2019 in A.B.A. No. 6880 of 2019. However, since the petitioner was not having enough amount to comply with the condition as directed in the said order. Learned counsel for the petitioner draws attention of this Court towards the enquiry report of Block Development Officer which shows that the petitioner was not involved in any of the work rather one co-accused Smt. Saroti Rajak who is involved in this case has already been granted anticipatory bail. The petitioner is in jail custody since 18.03.2020.

5. Learned APP on the other hand has vehemently opposed the prayer for bail and submits that though the

petitioner was granted the privilege of anticipatory bail but he did not comply with the order of this Court.

6. In view of the aforesaid facts and circumstances of the case the petitioner is directed to be released on bail. At present, the petitioner shall be released on furnishing personal bail bond of Rs. 5,000/- (Five thousand only), thereafter, when the lockdown period is over the petitioner shall furnish bail bond of Rs. 10,000/- (ten thousand only) with two sureties of the like amount each to the satisfaction of learned Sub-Divisional Judicial Magistrate, Porahat at Chaibasa in connection with Tebo P.S. Case No. 03 of 2019, within a period of one month from the date of lifting of lockdown.

7. Further, the petitioner shall appear on each and every date as fixed by the learned trial Court otherwise his bail bonds shall be cancelled.

8. With the aforesaid directions, this bail application is allowed and disposed of.

(Deepak Roshan, J.)

Pramanik/